CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

MA.491 of 1997
(O.A.1430 of 1996)

Date: 12-02-98.

Present: Hon'ble Mr.Justice S.N.Mallick,Vice-Chairman.

Hon'ble Mr.S.Dasgupta, Administrative Member.

BALARAM MAITY

-VS-

UNION OF INDIA & ORS.

For the petitioner: In person.

For the respondents:Mr.S.K.Dutta,counsel.

Heard on: 12-02-98.

O R D E R

S.N.Mallick,VC.

On consent of both the parties when the Original
Application is taken up for hearing on admission, the
petition for addition of parties being M.A.no.491/97 filed
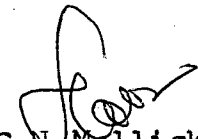on 18.12.97, is taken up for hearing and disposed of.

In the instant application, the petitioner wants to
implead 18 persons as private respondents who are alleged
to have been given appointment in the impugned posts. The
ld.counsel appearing for the respondents, has no objection
if the instant application is allowed. The Miscellaneous
Application is allowed. Private respondents described in
the aforesaid application be added as private respondent
nos.7 onwards. The cause title of the application(OA) be
amended accordingly by the Registry and appropriate notes
be kept in the Register. It further appears that the
petitioner has already served copy of the amendment appli-
cation along with a copy of the Original Application. The

...2

Postal Registration Slips have been filed which may be kept with the records and we are satisfied that the service is complete so far as the private respondents are concerned.

The Original Application is admitted for adjudication. It is submitted by the ld.counsel appearing for the respondents that the short reply which he has filed , does not contain sufficient details to meet the allegations made in the application and as such , he prays to file a detailed reply.

Considering the age of the application and the urgency of the matter, the application is listed for hearing on 7.4.98. Reply if any,to be put in within 3 weeks before the next date and rejoinder, if any, within 2 weeks thereafter.

(S.Dasgupta)
Member(A)

(S.N.Mallick)
Vice-Chairman.